

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. M V RAMESH

Petition(s) for Special Leave to Appeal (Cr1.)..... CRLMP No(s).
17872/2015

BANGALORE METROPOLITAN TASK FORCE

Petitioner(s)

VERSUS

K.V. SHASHIKUMAR & ANR.

Respondent(s)

(with appln. (s) for c/delay in filing SLP and office report)

WITH

SLP(Cr1.)...CRLMP No. 17906/2015

(With appln.(s) for c/delay in filing SLP and Office Report)

SLP(Cr1) No. 2966/2016

(With appln.(s) for exemption from filing O.T. and Office Report)

Date : 30/09/2016 These petitions were called on for hearing today.

For Petitioner(s)

Mr. V. N. Raghupathy, Adv.

Mr. Amith J., Adv.

Mr. Rajesh Mahale, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

In SLP(Cr1) No. 2966/2016 Service of notice is complete on the respondent No.1 but no one has entered appearance on his behalf.

Fresh steps for the service of notice by usual mode to the respondent No. 2 shall be taken by the learned counsel for the petitioner within a period of four weeks.

List again on 11.11.2016.

(M V RAMESH)
Registrar